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PART-II, SECTION—3, SUB SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 26 /(RE-2007) / 2004-2009
NEW DELHI, DATED 5th SEPTEMBER, 2007

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC (HS) Classifications of Export and Import Items, 2004-09 as under:

1. In second paragraph of Condition 6 of Chapter I A (General Notes to Import Policy) of the ITC (HS) Classifications of Export and Import Items 2004-2009 notified vide Notification No. 23 dated 14th August, 2007, M/s MMTC Limited, wherever appearing, shall be substituted by the following :

“M/s MMTC Limited/ M/s Tamil Nadu Cements Corporation Ltd. (TANCEM)”

2. This issues in public interest.

sd/-

(R.S. GUJRAL)

DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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